

- (2) "Shri Shiv Charan Lal, Member, Lok Sabha, was found guilty under Section 188, Indian Penal Code and was sentenced to one week's simple imprisonment."

COMMITTEE ON ABSENCE OF MEMBERS

MINUTES—THIRD SITTING

SHRI THIRUMALA RAO (Kakinada). Sir, I beg to lay on the Table Minutes of the Third Sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

PETITION RE. SCHEDULED CASTES AND TRIBES ORDERS (AMENDMENT) BILL

श्री आर्जुन फर्ग्युसन (बम्बई दक्षिण):
अध्यक्ष महोदय, मैं अनुसूचित जाति तथा अनुसूचित आदिम जाति आदेश (संशोधन) विधेयक, 1967, से संबंधित श्री वी० बी० बर्लीकर तथा अन्य व्यक्तियों की एक याचिका प्रस्तुत करता हूँ।

12.21 hrs.

STATEMENT RE. REVISION OF SCALES OF PAY OF SCHOOL TEACHERS IN DELHI

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): Sir, with

your permission, on behalf of Dr. Triguna Sen, I beg to make the following Statement:

As the House is aware, the question of revising the scale of pay of school teachers in Delhi has been under consideration of the Government for some time. The Delhi Administration had made certain proposals in this connection. After taking into account the emoluments earned by teachers in various categories in the different parts of the country and considering other relevant aspects of the matter, Government have decided to revise the scales of pay of teachers in Delhi with immediate effect as shown in the annexure to this statement. Steps will be taken immediately, in consultation with the Delhi Administration, to give effect to the revised scales.

The salary-scales of teachers in Delhi were revised last in 1959 by applying the same principles as were applied in the case of other Central Government servants in accordance with the recommendations of the second Pay Commission. I may add that the present revision in the salary-scales of Delhi teachers is being done by the Government as a very special case.

I have no doubt that the teaching community will respond in full measure to the gesture now being made by the Government in spite of the prevailing acute financial stringency.

ANNEXURE

St. No.	Category	Existing scale	Revised scale
(1)	(2)	(3)	(4)
		Rs.	Rs.
1.	Assistant Teachers. (Primary Schools).	118-225	118-250, (Matrics) 126-270 (Higher Secondary).
2.	Headmasters (Primary Schools)	150-240	160-300
3.	Trained Graduate Teachers (Middle Schools) and all other teachers in this scale.	160-300	175-350
4.	Trained Graduate Teachers (Higher Secondary Schools) and all other categories in this scale.	170-380	190-425
5.	Headmasters (Middle Schools).	210-395	220-470
6.	Post-graduate Teachers.	250-470	275-550
7.	Vice-Principals.	325-575	350-650

(1)	(2)	(3)	(4)
8.	Principals of Higher Secondary Schools.	Rs. 425-680	Rs. 425-900
9.	Drawing Teachers (Gr. III) and other categories in this scale.	130-300	140-330
10.	Laboratory Assistants.	40-90 } 75-95 }	110-180 (Matrics with Science).

Note: In addition to the basic pay in the revised scales indicated above, the teachers will get the Dearness Allowance as per Central Government rates.

12.23 hrs.

**BUSINESS ADVISORY COMMITTEE
TWELFTH REPORT**

the House on the 20th December, 1967."

The motion was adopted.

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNI-
CATIONS (DR. RAM SUBHAG
SINGH):** Sir, I beg to move:

"That this House agrees with the Twelfth Report of the Business Advisory Committee presented to the House on the 20th December, 1967."

MR. SPEAKER: Motion moved:

"That this House agrees with the Twelfth Report of the Business Advisory Committee presented to the House on the 20th December, 1967."

SHRI M. R. MASANI (Rajkot): Sir, I am very glad that, in response to the letter addressed to you yesterday by leaders of all the Opposition Parties you and the Minister of Parliamentary Affairs have been good enough to arrange that the motion on international affairs to be moved by the Prime Minister will be taken up first thing after Question Hour tomorrow. I do hope there will be no change on this and it is on that basis that we are supporting this Report.

MR. SPEAKER: Let us hope so.

DR. RAM SUBHAG SINGH: There is only a small change. The Prime Minister will be making a statement on Koyana tomorrow in Rajya Sabha and to that extent there is likely to be a little delay.

MR. SPEAKER: The question is:

"That this House agrees with the Twelfth Report of the Business Advisory Committee presented to

12.25 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER: There is so much of work before the House that I do not know how we will be able to finish all this. Unless the whole House co-operates with me and we stick to the time that has been allotted we will not be able to finish this. There are the Supplementary Demands for Grants, Demands for Excess Grants and Bills replacing two Ordinances. This was considered yesterday and time has been allotted for all this. We will be able to finish if we stick to the time allotted for each item. If only one hour is allotted for a particular item and if every party insists that their representative must speak we may not be able to go through all this work. Therefore, I will give the time that has been allotted for each item and if the discussion continues beyond that time we will have to apply guillotine and finish it.

SHRI RANGA (Srikakulam): You cannot apply guillotine in respect of those Bills that have been brought to replace Ordinances.

MR. SPEAKER: They are very small Ordinances.

12.26½ hrs.

***DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1967-68 AND *DEMANDS FOR EXCESS GRANTS (GENERAL), 1964-65**

MR. SPEAKER: The House will now take up discussion and voting on

*Moved with the recommendation of the President.